

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. 658

TO BE ANSWERED ON WEDNESDAY, THE 20.11.2019

Number of Judges

†658. SHRI VIJAY KUMAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) the total number of judges in High Courts at present country-wide along with category-wise number of judges belonging to scheduled castes, scheduled tribes and backward classes among them;
- b) the number of judges in Supreme Court and the proportionate representation of the aforesaid categories among them;
- c) the number of judges appointed from these categories as compared to the total number of judges appointed since independence till date; and
- d) whether the Government proposes to make any concrete initiative to ensure the proportionate representation of these categories in judiciary keeping in view the basic principle of social justice and if so, the details thereof?

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (d): Statement showing sanctioned and working strength in the Supreme Court and High Courts is attached at **Annexure**.

Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 & 224 of the Constitution of India respectively which do not provide for reservation for any caste or class of persons. Hence no class/category wise data is maintained centrally. However, the Government has been requesting the Chief Justices of the High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.

Annexure

Statement referred to in reply to parts (a) to (d) of Unstarred Question No. 658 to be answered in Lok Sabha on 20.11.2019 regarding 'Number of Judges' by Shri Vijay Kumar.

(As on 14.11.2019)

Sl. No.	Name of the Court	Sanctioned Strength	Working Strength
A.	Supreme Court of India	34	34
B.	High Court		
1	Allahabad	160	100
2	Andhra Pradesh	37	15
3	Bombay	94	65
4	Calcutta	72	40
5	Chhattisgarh	22	15
6	Delhi	60	37
7	Gauhati	24	18
8	Gujarat	52	28
9	Himachal Pradesh	13	10
10	Jammu & Kashmir	17	09
11	Jharkhand	25	19
12	Karnataka	62	39
13	Kerala	47	33
14	Madhya Pradesh	53	31
15	Madras	75	54
16	Manipur	05	04
17	Meghalaya	04	03
18	Orissa	27	14
19	Patna	53	27
20	Punjab & Haryana	85	49
21	Rajasthan	50	22
22	Sikkim	03	03
23	Telangana	24	13
24	Tripura	04	03
25	Uttarakhand	11	10
Total		1079	661

